

डा० राम मनोहर लोहिया (कल्पी) : अध्यक्ष बहोदय, मैं सदन की इजाजत मांगने के बहुत कुछ बोडी बातें बतला देना चाहता हूँ अपर प्राप इजाजत दें। . . . अध्यक्षान

बी० नव० लिखदे (मुंगेर) : यह नियम है। वह लोग क्यों हस्ता कर रहे हैं? अध्यक्ष महोदय ने इजाजत दी है।

ओ० वेजनाथ कुरील (रामसनेहीबाट) : अध्यक्ष महोदय, मेरा अववस्था सम्बन्धी प्रश्न है।

Mr. Speaker: Under what rule?

ओ० वेजनाथ कुरील : अध्यक्ष महोदय, वह हाउस बडा इफ्टारेंट बर्के करने के लिये इफ्टार हुआ है।

बी० नव० लिखदे : तब क्या डा० लोहिया ने दुरा किया है?

बी० वेजनाथ कुरील : किसानों के समान का पैसा और टैक्सपेयर का पैसा यहां एक मिनट में हजारों की संख्या में बर्बं होता है। मानवीय मदद्य जिनके लिये कोकोडाइल टिक्सं बहाते हैं उन का पैसा यहां परवह इस तरह से बर्बं करते हैं और प्राइवेट चिट्ठियों को यहां पर लाकर हाउस का समय बरवाद करते हैं।

Shri Krishna Kumar Chatterji (Howrah): On a point of order under rule 224(3). Unless the matter requires the intervention of this House, Dr. Lohia cannot bring this privilege motion.

Mr. Speaker: What is this? I have permitted him, and you are questioning that. It has come before the House after permission has been given.

Shri Krishna Kumar Chatterji: I can make a submission on this point for your kind consideration.

Mr. Speaker: Under which rule?

Shri Krishna Kumar Chatterji: 224. I want to draw your attention to the fact that this matter does not really require the intervention of this House.

Mr. Speaker: I have permitted him. Dr. Lohia may continue.

The Minister of Law (Shri Govinda Menon): Sir, I suppose it is your intention to ask the House whether there has been a breach of privilege.

Mr. Speaker: That is right.

बी० नव० लिखदे : आप प्रक्रिया को ठीक तरह समझ लीजिये। उन्होंने इजाजत दी है। लोग बीच में क्यों बोल रहे हैं? अध्यक्ष महोदय ने निर्णय दिया है। उनको बोलने का अधिकार है।

Shri Sonavane (Pandharpur): Why should he speak now.

डा० राम मनोहर लोहिया : इस सदन के लिये कनल करना जितना बड़ा अपराध है उससे बड़ा अपराध है उसके बारे में कुछ बोलना, और जब साक्षित हो जाये कि किसी भंडी या किसी भंडियों ने इस सदन को जान बूझकर असत्य बोल कर गुमराह किया है तब केवल एक ही तरीका रह जाता है कि वह इस्तीफा दें। इस लिये पहली बांग भी आप से यह करना चाहता हूँ कि आप अब भी चागला के 31 भाष्य के बदान को यहां फिर से पहने दें, जिस में उन्होंने कहा है कि: 'दिनेश सिंह जी को न उन के भंडी की हैसियत से न उन के निजी हैसियत से किसी भी तरह से स्वेच्छाना ने, न लिख कर न बोल कर वह कहा कि वह हिन्दुस्तान में रहना चाहती है। और लिए इतना ही नहीं किसी भी सरकार के भंडी को वह नहीं कहा जाए, "आखिर मैं उन्होंने जोड़ा है :

"This is a categorical statement that I am making to this House."

"यह एक विस्तृत ठोक बयान है जो सदन में दे रखा हूँ

Mr. Speaker: Dr. Lohia may kindly resume his seat. Will he tell me one thing? After it is admitted again he will have to argue the case. Why should he do it twice? He may ask the leave of the House.

श्रौत राम ननोहर नोहिया : जैसा पाप कहे । मैं सदन से इच्छात भावता हूँ ।

Shri B. D. Bhandare (Bombay Central): Sir, on a point of order. I am referring to the privilege motion which is sought to be moved by Dr. Lohia. The hon. Member Dr. Lohia said that because of the 'incorrect statements made by the hon. Minister he thought there was a breach of privilege.

Mr. Speaker: You are arguing the case. What is the point of order?

Shri B. D. Bhandare: The point of order is that the hon. Member has no right to raise the question of privilege.

Mr. Speaker: The hon. Member may kindly resume his seat and read rules 222, 225 and 226.

Shri Surendranath Dwivedy (Kandrapara): If there is no objection, there will be no need to refer it to the House.

Shri Krishna Kumar Chatterji: Sir, I have a point of order. I would request you to kindly read Speaker's Direction No. 115. Certain specific procedure had been laid down about incorrect statements there. I draw your kind attention to Direction No. 115. I have not got the book at hand; otherwise, I would have read it.

Mr. Speaker: It does not come in. The Law Minister.

Shri Govinda Memona: I am glad that Dr. Lohia, the author of the motion, explained what it is that he has to submit to the House.

श्रौत राम ननोहर नोहिया : आपको कहा है । मूल को करने नहीं दिया गया है । ये क्या कह रहे हैं ?

Mr. Speaker: If there is no objection—(Interruption)—Just a minute. If permission is granted, later on, we will put it to the vote; not now. Permission has to be sought. Then we will put it to the vote whether it should go to the Committee of Privileges or not. Is there any objection to the motion being made? I will have to take the leave of the House.

Several hon. Members rose—

Mr. Speaker: Only 25 are necessary, I believe—Now, leave is granted. The hon. Member can move his motion now.

Shri M. R. Masani (Rajkot): Before the hon. Member moves his motion, may I request you, instead of proceeding further under rule 228 which involves a motion and a debate in this House, to be good enough under rule 227 to exercise your right to refer this question without debate to the Committee of Privileges for examination, investigation or report? I do not think it is necessary for me to explain why I make this proposal. A debate in this House at this stage would be most unsuitable. Charges are difficult to prove or disprove in a big body like this. The Committee of Privileges is precisely constituted to go closely into matters of evidence, to hear the people concerned and to give a report to the House. I would therefore request you not to call on Dr. Lohia but to exercise your right under rule 227 to refer, without debate, to the Committee of Privileges, as a *prima facie* case has been made out.

Mr. Speaker: There are two statements. I do not want to say anything when one is pitted against the other. I do not want to take any sides. I would leave it to the House which will have to take a decision as

to which one is correct and which is wrong. One cannot force me to a particular course. (Interruption).

Shri P. K. Deo (Kalahandi): Sir, you are following a novel procedure. There is a procedure followed in such cases.

Mr. Speaker: It is not novel. I am strictly following the rules. You may not agree with me. Dr. Lohia, you may move it.

Shri Krishna Kumar Chatterjee: Are you allowing them to discuss the merit of the privilege motion as such? (Interruption).

Shri Bal Raj Madhok (South Delhi): I support the suggestion that my hon. friend Shri Masani has made. This debate, if allowed now, will become very acrimonious and it will take a long time, and other useful business of the House will be delayed.

Mr. Speaker: Whatever it may be, you are making the same suggestion. But I cannot take the responsibility. If the House chooses, why should I take the responsibility on myself? I am not prepared to take the responsibility.

Shri P. K. Deo: You should keep the dignity of the Chair, Sir. The interests of the minority are also there. In a case like this, it is always the practice in this House that such matters are referred to the Committee of Privileges for a fuller examination. In a big House like this, it may not be possible. (Interruption). I beg to submit that you may kindly reconsider it and refer this matter to the Committee of Privileges as is being done in almost every case.

Shri Shesh Narain (Basti): Sir, a point of order.

Mr. Speaker: Shri Surendranath Dwivedy.

Shri Surendranath Dwivedy: Mr. Masani has made a request to you

that under rules 226 to 227, you may, without permitting a discussion here, in the House, refer the matter to the Committee of privileges. What I want to urge is this. Dr. Lohia has also given notice of a motion. The motion is of the same nature, that after discussion it should be referred to the Committee of Privileges. The only difference is, after all, the Committee of Privileges will go into the entire matter if the House so decides and then, when the Committee of Privileges report comes before the House, the House may also have an opportunity to discuss it. Therefore, it will be better if we do not have a discussion at this stage (Interruption); let this matter be referred to the Committee of Privileges and the House will have an opportunity to discuss it again. That is my request to you, since the motion is the same, "that it be referred to the Committee of Privileges." Not that Dr. Lohia wants any decision here and now. He will move his motion for reference to the Privileges Committee. I request that under rule 227, you may please refer it to the Privileges Committee without any discussion at this stage.

Some hon. Members rose—

Mr. Speaker: I have already given my decision and asked Dr. Lohia to speak I am not going to take the responsibility in this matter.

डा० राम ननोहर लोहिया : मैंने आपी चागला साहब के 31 घार्ड के वयान का तर्जुमा बताया था। मुझे "यह सदन माफ करेगा अगर मैं

Mr. Speaker: He may move his motion.

डा० राम ननोहर लोहिया : मेरा प्रस्ताव है कि इस सदन की राय है कि प्राइमे फेसाई देखते ही प्रवान भंडी, विदेश भंडी और व्यापार भंडी के वयानों में असंगत धीर असर है, इसलिये यह प्रस्ताव विशेषाधिकार समिति को सौप दिया जावे।